

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3163
(To be answered on the 16th December 2021)**

**IMPLICATIONS OF CARBON OFFSETTING AND REDUCTION
SCHEME FOR INTERNATIONAL AVIATION (CORSA)**

3163. **SHRI CHANDRA SEKHAR BELLANA
SHRI MAGUNTA SREENIVASULU REDDY
SHRI SANJAY KAKA PATIL
SHRI P.V. MIDHUN REDDY**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether Carbon Offsetting and Reduction Scheme for International Aviation (CORSA) involves significant additional obligations and costs for the airline operators and may put them at a competitive disadvantage vis-à-vis international airlines in other countries;
- (b) the steps undertaken by the Government to allay the widespread concern/fear regarding serious adverse implications of CORSA on the airlines in India; and
- (c) whether the Government has raised the concerns on India at the diplomatic level effectively and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) CORSA involves additional obligations and costs for the airline operators. However, for Indian operators, the CORSA offsetting requirements will be applicable from 2027 onwards viz. from Mandatory (Second) phase of the CORSA implementation.

(b) During the 39th General Assembly, ICAO decided to implement a Global Market Based Measure (GMBM) scheme in the form of Carbon Offsetting and Reduction Scheme for International Aviation (CORSA) to address CO₂ emissions from international civil aviation. The measures taken towards implementation of CORSA in India are as follows:

1.DGCA has issued Civil Aviation Requirements on "CORSIA" after consultation with the stakeholders.

2.DGCA has issued guidance material for airline operators and other stakeholders for better understanding of the design elements of CORSIA.

3.DGCA in association with International Air Transport Association (IATA) and European Union Aviation Safety Agency (EASA) carried out various workshops and seminars/trainings for the industry to sensitize them on CORSIA requirements.

4.DGCA worked in closed coordination with National Accreditation Board for Certification Bodies (NABCB) to empanel two verification bodies to carry out verification activities on CORSIA for the airlines.

(c) India has filed reservations at the 40th ICAO Assembly in 2019 regarding the current structure of CORSIA. The matter has been taken up at Council level through Representative of India at ICAO Council. The matter has also been taken up with BRICS and like-minded countries in consultation with the Ministry of External Affairs.
